



The Andhra Pradesh Municipalities, the Andhra Pradesh Urban Areas (Development) and the Andhra Pradesh Capital Region Development Authority (Amendment) Act, 2015.

Act 6 of 2015

Keyword(s):

Municipalities, Urban Area, Capital Region, Development Authority

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



RIGHT TO
INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 6] HYDERABAD, MONDAY, APRIL 6, 2015.

**ANDHRA PRADESH ACTS, ORDINANCE AND
REGULATIONS Etc.**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 4th April, 2015 and the said assent is hereby first published on the 6th April, 2015 in the Andhra Pradesh Gazette for general information:-

ACT NO. 6 OF 2015.

**AN ACT FURTHER TO AMEND THE
ANDHRA PRADESH MUNICIPALITIES ACT,
1965, THE ANDHRA PRADESH URBAN
AREAS (DEVELOPMENT) ACT, 1975 AND
THE ANDHRA PRADESH CAPITAL REGION
DEVELOPMENT AUTHORITY ACT, 2014.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh Municipalities, the Andhra Pradesh Urban Areas (Development) and the Andhra Pradesh Capital Region Development Authority (Amendment) Act, 2015. Short title and commencement.

(2) It shall come into force on such date, as the Government may by notification, appoint.

Amendment of section 218-A, Act No. 6 of 1965.

2. In the Andhra Pradesh Municipalities Act, 1965, in section 218-A, for the expression "as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Second Amendment) Act, 2008", the expression "as on 31-12-2014" shall be substituted.

Amendment of section 46-A, Act No. 1 of 1975.

3. In the Andhra Pradesh Urban Areas (Development) Act, 1975, in section 46-A, for the expression "as on the date of commencement of the Andhra Pradesh Municipal Laws and Urban Areas (Development) (Amendment) Act, 2008", the expression "as on 31-12-2014" shall be substituted.

Amendment of Act No. 11 of 2014.

4. In the Andhra Pradesh Capital Region Development Authority Act, 2014, after section 108, the following new section shall be inserted, namely;

“Regulation and Penalization of buildings constructed unauthorisedly or in deviation of sanctioned plan. 108-A. Notwithstanding anything contained in the Act, in the case of Gram Panchayats falling in the ‘Capital Region’ except those included in the ‘Capital City Area’, the Commissioner and in case of Municipal Corporation, Municipality or Nagar Panchayat constituted under relevant Acts, the respective Municipal Commissioner may regulate and penalize buildings constructed by the owner, or by an individual as the case may be, unauthorisedly or in deviation of the sanctioned plan as on 31st day of December, 2014 as a onetime measure as per the procedure and by levying such penal amount as may be prescribed and upon payment of such amount, all

pending or contemplated proceedings and action of enforcement shall be deemed to have been withdrawn and the competent authority shall issue necessary occupancy Certificate to the owner or the individual as the case may be.”.

T. NARAYANA REDDY,
Secretary to Government (FAC),
Law Department.